

Notice Calling for suggestions, views, comments etc from WTO- SPS Committee members within a period of 60 days on the draft notification relating to revision in “sub-regulation 2.3.12: Restriction on sale of common salt” in Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011.

F.No. Stds/Salt/Misc/01/FSSAI-2016 (pt-1)- In the Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011, in regulation 2.3, for sub-regulation 2.3.12, following shall be substituted namely: -

“2.3.12: Restriction on sale of common salt-No person shall sell or offer or expose for sale or have in his premises for the purpose of sale, common salt, for direct human consumption or for use as an ingredient in a food product unless the same is iodized:

Provided that common salt may be sold or exposed for sale or stored for sale for iodization, iron fortification, animal use, manufacturing medicines and industrial use, under proper label declarations, as specified in the Regulation 2.4.5 (21 & 42) of Food Safety and Standards (Packaging and Labelling) regulations, 2011.”